

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 355 of 2018 &  
IA Nos. 1721 & 1720 of 2018**

**Dated: 1<sup>st</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>JSW Energy Limited</b>	<b>....</b>	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Karnataka Electricity Regulatory Commission &amp; Ors.</b>	<b>....</b>	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Aman Anand  
Mr. Aman Dixit  
Mr. Pratik Das

Counsel for the Respondent(s) : Mr. Siddhart Kohli  
Mr. Balaji Srinivasan for R- 2, 4 &7

**ORDER**

**IA NO. 1720 OF 2018**

**(Application for exemption from filing certified copy of the Impugned order**

For the reasons set out in the application, the IA is allowed.

**APPEAL No. 355 of 2018 & IA No. 1721 of 2018**

Those Respondents who have not yet filed reply may file the same on or before 15.04.2019 with advance copy to the other side. Thereafter, rejoinder may be filed by the Appellant on or before 29.04.2019 with advance copy to the other side.

List the matter on **08.05.2019**. Interim order, if any, shall continue till the next date of hearing.

**(S. D. Dubey)**  
**Technical Member**  
*tpd/kt*

**(Justice Manjula Chellur)**  
**Chairperson**